

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/020/01059/2016
Date of Order : 08-01-2019

Between :

1. D. Narayananamma w/o Late Lakshmaiah,
Ex. Safaiwala / medical / S.C Rly Guntakal,
Aged 59 years, Door No.12/517,
Satyanarayana peta, Guntakal-AP.

2. D. Venkata lakshmi W/o late Mala Yerri Swamy
D/o D. Narayananamma, Aged 38 years, widow,
Occ-Unemployed Door No.12/517,
Satyanarayana peta, Guntakal-AP.Applicant

AND

1. Union of India, Ministry of Railways,
Represented by it's The Divisional Railway Manager,
South Central Railway, Guntakal Division, AP.

2. The Divisional Railway Manager,
South Central Railway, Guntakal Division,
Guntakal, Ananthpur district - AP.

3. The Sr. Divisional Personnel Officer,
South Central Railway, Guntakal Division,
Ananthapur District - AP.

4. The Chief Medical Superintendent,
South Central Railway, Railway Hospital,
Guntakal Division, Ananthpur District,
AP.Respondents

Counsel for the Applicant: Mr. B. Rajesh Kumar

Counsel for the Respondents : Mrs.A.P.Lakshmi, SC for Rlys

CORAM :

THE HON'BLE MR.B.V.SUDHAKAR, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr. B. V. Sudhakar, Administrative Member)

(Oral Order per Hon'ble Mr. B. V. Sudhakar, Administrative Member)

No representation on behalf of the applicant. Not only today but on the last several occasions also applicant's counsel not represented. Mrs. Parvathi representing Mrs. A. P. Lakshmi, learned Standings Counsel for Respondent Railways present.

2. In view of the above stated position, the case is dismissed for non-prosecution. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

Dated : 8th January, 2019.
Dictated in Open Court.

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